IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH: NEW DELHI (COURT-I)

CP- 181(ND)/ 2017

In the matter of:

Natural Estates Pvt. Ltd.

....PETITIONER

Vs.

Registrar of Companies

..RESPONDENT

SECTION:

Under Section 252 (1) & 252 (3)

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner / Appellant : Mr. Praveen Kumar Sharma, PCS

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present. None appears on behalf of the Registrar of Companies, Jaipur, Rajasthan. Ld. Counsel for the petitioner represents that a copy of the reply has also been served by the respondent to the Petitioner. From the records, it is seen by this Tribunal that no reply is available.

The Bench Officer is directed to check the availability of the same with the Registry, if any and call this matter on 14.11.2017.

List on 14.11.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(MACI - D 2 - 1) (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit

12.10.2017